

RATIFIED

Minutes of Meeting No.10/14 scheduled on 06.08.2013 of Norms Committee(NC-I)

(DES.I Section)

The meeting No. 10/14 of the Norms Committee (NC-I) for the licensing year 2012-2013 was held on 06.08.2013 under the Chairmanship of Sh. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting:-

Sl. No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063166	DIPP, U.B.
3.	Sh. Parveen Sharma, Dy.DGFT	312	23061562 Extn.146	DGFT, U.B.
4.	Sh. K.C. Raju, FTDO	404	23061562 Ext.265	DGFT, U.B.

1	Case No.:16/6/80-ALC2/2012	Party Name:THYSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:10/80-ALC2/2013 06.08.2013	Status: Deferred
	HQ File :01/80/050/00081/AM13/	RLA File :31/21/040/00050/AM10/	Lic.No/Date:3110038576 28.05.2009	Defer Date:17.09.2013
	Decision : The Committee noted that the applicant has to merge two AAs at RLA and respond to NC-I. The Committee decided to remind them for expediting their reply.			

2	Case No.:8/14/80-ALC2/2011	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:10/80-ALC2/2013 06.08.2013	Status: Deferred
	HQ File :01/80/050/00262/AM12/	RLA File :05/24/040/00182/AM12/	Lic.No/Date:0510300205 24.08.2011	Defer Date:17.09.2013
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			

3	Case No.:22/6/80-ALC2/2012	Party Name:MVS ENGINEERING LTD	Meet No/Date:10/80-ALC2/2013 06.08.2013	Rejected
	HQ File :01/80/050/00087/AM13/	RLA File :05/24/040/00466/AM12/	Lic.No/Date:0510321214 28.03.2012	
	Decision : The representatives of the firm Shri Rajeev Bhalla, Vice President and Shri K.K. Mehrotra, Business Manager attended personal hearing before the Committee and explained details of import and export under the subject authorization. After hearing the firm, the Committee informed firm that they are importing Hydrogen Generator and Compressor which are capital goods in nature which cannot be imported under advance authorization and supplying these equipments directly as Hydrogen Generation Plant. The total CIF value of Rs.2.25 crore, the total value of Hydrogen Generator and Compressor itself is Rs.1.89 crore. If the items are imported and supplied as it is, the benefit of Deemed Export is not admissible as per of Policy Circular No.50 dated 28.12.2011. The Committee informed the firm in the meeting that the benefit of Advance Authorization is not admissible to them in this case. Accordingly, the Committee rejected the case and closed the case on the part of NC. Simultaneously, the Chairman, NC-I has drawn the attention of the firm to Custom Notification No.12/2012 dated 17.3.2013 wherein it is permitted to import goods for Mega Power Projects without payment of custom duty and suggested the firm to explore the possibility of clearing the goods under zero custom duty under this custom notification subject to compliance of conditions as given in this notification.			

4	Case No.:31/6/80-ALC2/2012	Party Name:AKSH TECHNOLOGIES LTD.	Meet No/Date:10/80-ALC2/2013 06.08.2013	Approved
	HQ File :01/80/050/00096/AM13/	RLA File :05/23/040/00006/AM13/	Lic.No/Date:0510322974 23.04.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per DIT UO No. 17(60)/2012-IPHW dated 15.7.2013 (copy to be forwarded to firm / RA). RLA may take necessary action accordingly.			

5	Case No.:76/6/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:10/80-ALC2/2013 06.08.2013	Status: Deferred
	HQ File :01/80/050/00141/AM13/	RLA File :31/82/040/00078/AM13/	Lic.No/Date:3110054605 05.06.2012	Defer Date:17.09.2013
	Decision : The Committee noted that the case is under examination of DIT and decided to await comments.			

6	Case No.:22/9/80-ALC2/2012	Party Name:KEWAUNEE SCIENTIFIC CORPORATION INDIA PRIVATE LTD	Meet No/Date:10/80-ALC2/2013 06.08.2013	Status: Deferred
	HQ File :01/80/050/00202/AM13/	RLA File :07/21/040/00103/AM13/	Lic.No/Date:0710088739 05.06.2012	Defer Date:17.09.2013
	Decision : The Committee noted that the case is under examination of MSME and decided to await comments.			

7	Case No.:23/9/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/80-ALC2/2013 06.08.2013	Status: Deferred
	HQ File :01/80/050/00203/AM13/	RLA File :09/24/040/00136/AM13/	Lic.No/Date:0910053032 13.06.2012	Defer Date:17.09.2013
	Decision : The Committee noted that this case was referred to EPCG Division for clarification on eligibility for advance authorization and reply from EPCG Division is awaited.			

8	Case No.:10/12/80-ALC2/2012	Party Name:DURAG INDIA INSTRUMENTATION PVT.LTD,	Meet No/Date:10/80-ALC2/2013 06.08.2013	Approved
	HQ File :01/80/050/00250/AM13/	RLA File :07/21/040/00174/AM13/	Lic.No/Date:0710088799 13.06.2012	
	Decision : The Committee considered the status of this case reported by DIT and decided to ratify norms of subject authorization on net to net basis. RLA may take necessary action accordingly.			

9	Case No.:7/11/81-ALC2/2012	Party Name:MICRO TECH.CNC PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2013 06.08.2013	Approved
	HQ File :01/81/050/00207/AM13/	RLA File :07/24/040/00096/AM13/	Lic.No/Date:0710088933 15.06.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per DHI UO No. 3(141)/12/TSW(B)/159 dated 22.7.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.			

10	Case No.:46/18/80-ALC2/2012	Party Name:SCREEN-O-TEX (INDIA) PVT.LTD.	Meet No/Date:10/80-ALC2/2013 06.08.2013	Status: Deferred
	HQ File :01/80/050/00414/AM13/	RLA File :08/24/040/00120/AM13/	Lic.No/Date:0810113162 06.07.2012	Defer Date:17.09.2013
	Decision : The Committee noted that firm was granted personal hearing but firm has informed vide email that they are not attending personal hearing but has submitted their submission in writing and copy of same has also been forwarded to MSME for examination and comments.			

11	Case No.:12/15/80-ALC2/2012	Party Name:TRANSASIA BIO MEDICALS LTD.	Meet No/Date:10/80-ALC2/2013 06.08.2013	Status: Deferred
	HQ File :01/80/050/00347/AM13/	RLA File :03/95/040/00235/AM13/	Lic.No/Date:0310701463 10.07.2012	Defer Date:17.09.2013
	Decision : The Committee noted that the case is under examination of DIT and decided to await comments.			

12	Case No.:34/24/80-ALC2/2012	Party Name:CICB CHEMICON PRIVATE LIMITED,	Meet No/Date:10/80-ALC2/2013 06.08.2013	Status: Deferred
	HQ File :01/80/050/00514/AM13/	RLA File :07/24/040/00192/AM13/	Lic.No/Date:0710090176 09.08.2012	Defer Date:17.09.2013
	Decision : The Committee noted that the Reply submitted by the firm is not complete and hence decided to seek information from firm on the following: 1. Specific list of import items (with constituents of sets) at Sl. No. 1, 3, 5, 7, 11 to 13 & 14 to 19.			

13	Case No.:6/7/80-ALC2/2013	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:10/80-ALC2/2013 06.08.2013	Status: Deferred
	HQ File :01/80/050/00100/AM14/	RLA File :07/21/040/00366/AM13/	Lic.No/Date:0710090351 23.08.2012	Defer Date:17.09.2013
	Decision : The Committee noted that firm was asked to attend personal hearing before the Committee but the firm has not attended nor received any reply from them. Therefore, the Committee again decided to give the firm a second opportunity of personal hearing on 17.9.2013 at 2.30 p.m. in DGFT, Udyog Bhawan, New Delhi.			

14	Case No.:18/15/80-ALC2/2012	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:10/80-ALC2/2013 06.08.2013	Status: Deferred
	HQ File :01/80/050/00353/AM13/	RLA File :07/21/040/00397/AM13/	Lic.No/Date:0710090531 31.08.2012	Defer Date:17.09.2013
	Decision : The Committee noted that firm was asked to attend personal hearing before the Committee but the firm has not attended nor received any reply from them. Therefore, the Committee again decided to give the firm a second opportunity of personal hearing on 17.9.2013 at 2.30 p.m. in DGFT, Udyog Bhawan, New Delhi.			

15	Case No.:5/18/80-ALC2/2012	Party Name:LUDOWICI MINING PROCESS INDIA PVT LTD	Meet No/Date:10/80-ALC2/2013 06.08.2013	Status: Deferred
	HQ File :01/80/050/00373/AM13/	RLA File :04/24/040/00132/AM13/	Lic.No/Date:0410140287 05.10.2012	Defer Date:17.09.2013
	Decision : DIT has informed that they have not received copy of application from NC. The Committee decided to again forward copy of application to DIT for examination and comments.			

16	Case No.:26/18/80-ALC2/2012	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:10/80-ALC2/2013 06.08.2013	Status: Deferred
	HQ File :01/80/050/00394/AM13/	RLA File :05/24/040/00251/AM13/	Lic.No/Date:0510337125 12.10.2012	Defer Date:17.09.2013
	Decision : The Committee decided to again forward copy of firm's reply to DHI for examination and comments.			

17	Case No.:45/24/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/80-ALC2/2013 06.08.2013	Status: Deferred
	HQ File :01/80/050/00525/AM13/	RLA File :09/24/040/00330/AM13/	Lic.No/Date:0910054146 18.10.2012	Defer Date:17.09.2013
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

18	Case No.:41/18/80-ALC2/2012	Party Name:SUPERMAX PERSONALCARE PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2013 06.08.2013	Status: Deferred
	HQ File :01/80/050/00409/AM13/	RLA File :03/95/040/00576/AM13/	Lic.No/Date:0310714295 05.11.2012	Defer Date:17.09.2013
	Decision : The Committee noted that the case is under examination of DIPP and decided to await comments.			

19	Case No.:32/24/80-ALC2/2012	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:10/80-ALC2/2013 06.08.2013	Status: Deferred
	HQ File :01/80/050/00512/AM13/	RLA File :07/21/040/00638/AM13/	Lic.No/Date:0710092053 22.11.2012	Defer Date:17.09.2013
	Decision : The Committee noted that firm was given personal hearing but same has been postponed. The firm was intimated about postponement by email on 2.8.2013. Firm has been intimated by email dated 29.8.2013 to be present for personal hearing on 17.9.2013. Other contents in this regard remain the same as stated in this office letter dated 22.7.2013.			

20	Case No.:33/24/80-ALC2/2012	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:10/80-ALC2/2013 06.08.2013	Approved
	HQ File :01/80/050/00513/AM13/	RLA File :05/23/040/00355/AM13/	Lic.No/Date:0510340616 12.12.2012	
	Decision : Based on DIPP written comments dated 6.8.2013, the Committee decided to ratify norms of subject authorization as under: 1. Net Fabricated weights of 69 MT, 83.8 MT, 355.7 MT, 194 MT & 148 MT may be specified with the quantities of export products from Sl. No. 1 to 5 respectively. 2. Word "Relevant" may be prefixed with the description of import items at Sl. Nos. 1 to 4, 15, 16, 17, 25 & 26. 3. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 21000 Kgs. inclusive of 4.6 % wastage. 4. Quantity of import item at Sl. No. 2 may be allowed as 36676 Kgs. inclusive of 4.5 % wastage as claimed by the firm. 5. Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 1300 Kgs. inclusive of 3 % wastage. 6. Quantity of import item at Sl. No. 4 may be allowed as applied for i.e. 3700 Kgs. inclusive of 4.7 % wastage. 7. Quantity of import item at Sl. No. 5 may be allowed as 2570 Kgs.(55 Nos.) on net to net basis with accountability clause. 8. Quantity of import item at Sl. No. 6 may be allowed as 600 Kgs.(3 Nos.) on net to net basis with accountability clause. 9. Import items at Sl. No. 7 to 9, 20 to 22 & 29 to 31 may be deleted as the same are required. 10. Import items at Sl. No. 10, 23, 22 & 33 may be allowed on net to net basis with accountability clause. 11. Quantities of import items at Sl. No. 11, 12 & 13 may be allowed as applied for i.e. 6400 Kgs., 6650 Kgs. & 250 Kgs. respectively. 12. Quantity of import item at Sl. No. 14 may be allowed as 9496 Kgs. 13. Quantity of import item at Sl. No. 15 may be allowed as applied for i.e. 7000 Kgs. inclusive of 3.4 % wastage. 14. Quantities of import items at Sl. No. 16 & 17 put together may be allowed as 365136 Kgs. inclusive of 4 % wastage as claimed by the firm. 15. Quantity of import item at Sl. No. 18 may be allowed as 12300 Kgs.(89 Nos.) on net to net basis with accountability clause. 16. Quantity of import item at Sl. No. 19 may be allowed as 5000 Kgs.(13 Nos.) on net to net basis with accountability clause. 17. Import items at Sl. No. 24 may be deleted. 18. Quantity of import item at Sl. No. 25 may be allowed as applied for i.e. 25000 Kgs. inclusive of 3 % wastage. 19. Quantity of import item at Sl. No. 26 may be allowed as applied for i.e. 335000 Kgs. inclusive of 4.25 % wastage. 20. Quantity of import item at Sl. No. 27 may be allowed as 12811 Kgs.(127 Nos.) on net to net basis with accountability clause. 21. Quantity of import item at Sl. No. 28 may be allowed as 6000 Kgs.(16 Nos.) on net to net basis with accountability clause. RLA may take necessary action accordingly.			

21	Case No.:3/24/80-ALC2/2012	Party Name:KILBURN ENGINEERING LTD	Meet No/Date:10/80-ALC2/2013 06.08.2013	Rejected
	HQ File :01/80/050/00483/AM13/	RLA File :03/94/040/00770/AM13/	Lic.No/Date:0310717144 13.12.2012	
	Decision : The Committee noted that firm has not replied to deficiency letter dated 14.3.2013 followed by reminder dated 1.5.2013 and final reminder dated 7.6.2013. Since no reply was received from firm, the Committee constrained to reject the case with direction to pay the custom duty and applicable interest for closure of EODC.			

22	Case No.:24/24/80-ALC2/2012	Party Name:CLYDE BERGEMANN INDIA PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2013 06.08.2013	Status: Deferred
	HQ File :01/80/050/00504/AM13/	RLA File :05/23/040/00372/AM13/	Lic.No/Date:0510340930 17.12.2012	Defer Date:17.09.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 1.5.2013 followed by reminder dated 7.6.2013 and final reminder dated 22.7.2013 and decided to await 15 days more to receive reply from firm.			

23	Case No.:11/24/80-ALC2/2012	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:10/80-ALC2/2013 06.08.2013	Status: Deferred
	HQ File :01/80/050/00491/AM13/	RLA File :03/95/040/00710/AM13/	Lic.No/Date:0310717487 18.12.2012	Defer Date:17.09.2013
	Decision : The Committee noted that firm has not provided reply and decided to remind them for expediting their reply.			

24	Case No.:26/24/80-ALC2/2012	Party Name:BRAKES INDIA LIMITED,	Meet No/Date:10/80-ALC2/2013 06.08.2013	Status: Deferred
	HQ File :01/80/050/00506/AM13/	RLA File :04/24/040/00181/AM13/	Lic.No/Date:0410141867 18.12.2012	Defer Date:17.09.2013
	Decision : The Committee noted that copy of application has been forwarded to DHI and C&PC for examination and comments.			

25	Case No.:39/24/80-ALC2/2012	Party Name:SATTVA ETECH INDIA PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2013 06.08.2013	Status: Deferred
	HQ File :01/80/050/00519/AM13/	RLA File :07/24/040/00381/AM13/	Lic.No/Date:0710092540 18.12.2012	Defer Date:17.09.2013
	Decision : The Committee noted that DIT informed status in this case that they have issued a reminder to firm on 1.8.2013 seeking certain information required for examination of the case. The Committee decided to remind the firm for expediting the reply immediately.			

26	Case No.:50/24/80-ALC2/2012	Party Name:G S RADIATORS LTD	Meet No/Date:10/80-ALC2/2013 06.08.2013	Status: Deferred
	HQ File :01/80/050/00530/AM13/	RLA File :30/24/040/00049/AM13/	Lic.No/Date:3010090521 18.12.2012	Defer Date:17.09.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 1.5.2013 followed by reminder dated 7.6.2013 and final reminder dated 22.7.2013 and decided to await 15 days more to receive reply from firm.			

	Case No.:1/21/80-ALC2/2012	Party Name:LLOYD ELECTRIC & ENGG. LTD.	Meet No/Date:10/80-ALC2/2013 06.08.2013	Status: Deferred
	HQ File :01/80/050/00447/AM13/	RLA File :05/23/040/00346/AM13/	Lic.No/Date:0510341301	Defer

			20.12.2012	Date:17.09.2013
27	Decision : Based on DIPP letter dated 6.8.2013, the Committee decided to seek information from firm on the following: 1. Information in respect of Sl. No. 5 of Standard Deficiency Format, export product wise. 2. Information in respect of Sl. No. 8 of Standard Deficiency Format for import items at Sl. No. 3, 7 & 8, export product wise. 3. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No. 4 & 6, export product wise. 4. For net weight of components to be manufactured from import items at Sl. No.4 & 6, details of components with net weights thereof may be indicated.			
28	Case No.: 40/24/80-ALC2/2012 HQ File :01/80/050/00520/AM13/	Party Name:SATTVA ETECH INDIA PRIVATE LIMITED RLA File :07/24/040/00395/AM13/	Meet No/Date:10/80-ALC2/2013 06.08.2013 Lic.No/Date:0710092636 21.12.2012	Status: Deferred Defer Date:17.09.2013 Decision : The Committee noted that DIT informed status in this case that they have issued a reminder to firm on 1.8.2013 seeking certain information required for examination of the case. The Committee decided to remind the firm for expediting the reply immediately.
29	Case No.: 25/24/80-ALC2/2012 HQ File :01/80/050/00505/AM13/	Party Name:ACCU-FIX PRECISION TOOLS PVT LTD RLA File :34/24/040/00220/AM13/	Meet No/Date:10/80-ALC2/2013 06.08.2013 Lic.No/Date:3410035737 26.12.2012	Rejected Decision : The Committee noted that firm has not replied to deficiency letter dated 22.2.2013 followed by reminder dated 1.5.2013 and final reminder dated 7.6.2013. Since no reply was received from firm, the Committee constrained to reject the case with direction to pay the custom duty and applicable interest for closure of EODC.
30	Case No.: 15/24/80-ALC2/2012 HQ File :01/80/050/00495/AM13/	Party Name:TEMA INDIA LIMITED RLA File :03/95/040/00751/AM13/	Meet No/Date:10/80-ALC2/2013 06.08.2013 Lic.No/Date:0310718335 27.12.2012	Rejected Decision : The Committee noted that firm has not replied to deficiency letter dated 14.3.2013 followed by reminder dated 1.5.2013 and final reminder dated 7.6.2013. Since no reply was received from firm, the Committee constrained to reject the case with direction to pay the custom duty and applicable interest for closure of EODC.
31	Case No.: 41/24/80-ALC2/2012 HQ File :01/80/050/00521/AM13/	Party Name:POLY MEDICURE LTD. RLA File :05/24/040/00356/AM13/	Meet No/Date:10/80-ALC2/2013 06.08.2013 Lic.No/Date:0510341782 27.12.2012	Status: Deferred Defer Date:17.09.2013 Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.
32	Case No.: 20/24/80-ALC2/2012 HQ File :01/80/050/00500/AM13/	Party Name:BHARAT HEAVY ELECTRICALS LIMITED RLA File :61/24/040/00050/AM13/	Meet No/Date:10/80-ALC2/2013 06.08.2013 Lic.No/Date:6110000908 09.01.2013	Status: Deferred Defer Date:17.09.2013 Decision : The Committee noted that the case is under examination of DHI and decided to await comments.
33	Case No.: 51/24/80-ALC2/2012 HQ File :01/80/050/00531/AM13/	Party Name:TITAN INDUSTRIES LIMITED, RLA File :07/24/040/00382/AM13/	Meet No/Date:10/80-ALC2/2013 06.08.2013 Lic.No/Date:0710093573 07.02.2013	Status: Deferred Defer Date:17.09.2013 Decision : The Committee noted that copy of application has not been received from RA/firm and decided to request them to immediately forward copy of application for consideration of the case in NC.
34	Case No.: 2/4/80-ALC2/2013 HQ File :01/80/050/00049/AM14/	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD., RLA File :03/95/040/00855/AM13/	Meet No/Date:10/80-ALC2/2013 06.08.2013 Lic.No/Date:0310723297 07.02.2013	Approved Decision : Based on DHI written comments dated 6.8.2013, the Committee decided to ratify norms of subject authorization on repeat basis as per decision in AA No.310619026. RLA may take necessary action accordingly.
35	Case No.: 1/4/80-ALC2/2013 HQ File :01/80/050/00048/AM14/	Party Name:CHEMICO SYNTHETICS LTD., RLA File :05/23/040/00506/AM13/	Meet No/Date:10/80-ALC2/2013 06.08.2013 Lic.No/Date:0510348513 08.03.2013	Approved Decision : The Committee decided to ratify norms of subject authorization as per MSME UO No. 30(48)2011-ME dated 24.7.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.
36	Case No.: 4/7/80-ALC2/2013 HQ File :01/80/050/00098/AM14/	Party Name:WUERTH ELEKTRONIK INDIA PRIVATE LIMITED RLA File :07/24/040/00457/AM13/	Meet No/Date:10/80-ALC2/2013 06.08.2013 Lic.No/Date:0710094150 11.03.2013	Status: Deferred Defer Date:17.09.2013 Decision : Based on DIPP letter dated 6.8.2013, the Committee decided to seek information from firm on the following: 1. Information in respect of Sl. No. 3, 6, 8 & 9 of Standard Deficiency Format. 2. Justification/calculations for the quantities of import items.
37	Case No.: 3/7/80-ALC2/2013 HQ File :01/80/050/00097/AM14/	Party Name:BHARAT HEAVY ELECTRICALS LIMITED RLA File :09/24/040/00544/AM13/	Meet No/Date:10/80-ALC2/2013 06.08.2013 Lic.No/Date:0910055381 13.03.2013	Status: Deferred Defer Date:17.09.2013 Decision : The Committee noted that firm has not replied to deficiency letter dated 22.7.2013 and decided to remind them for expediting their reply.
38	Case No.: 3/1/80-ALC2/2013 HQ File :01/80/050/00602/AM13/	Party Name:SUPERMAX PERSONALCARE PRIVATE LIMITED RLA File :03/95/040/00673/AM13/	Meet No/Date:10/80-ALC2/2013 06.08.2013 Lic.No/Date:0310728472 18.03.2013	Approved Decision : Based on DIPP letter dated 6.8.2013, the Committee decided to ratify norms of subject authorization as under: 1. Taking clue from SION C-829, quantity of import item at Sl. No. 1 may be allowed as 494,000 Kgs. 2. Quantities of import items at Sl. No. 2 & 3 may be allowed as per SION C-829. RLA may take necessary action accordingly.
39	Case No.: 37/10/80-ALC2/2013 HQ File :01/80/050/00192/AM14/	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED RLA File :05/24/040/00484/AM13/	Meet No/Date:10/80-ALC2/2013 06.08.2013 Lic.No/Date:0510350194 25.03.2013	Status: Deferred Defer Date:17.09.2013 Decision : Based on DIPP letter dated 6.8.2013, the Committee decided to seek information from firm on the following: 1. Brass Bar blank size and weight thereof supported by size & weight of component to be manufactured – export product wise. 2. Cutting allowance and end cutting loss on brass bar
40	Case No.: 38/10/80-ALC2/2013 HQ File :01/80/050/00193/AM14/	Party Name:SIRIA IMPEX PVT.LTD. RLA File :05/24/040/00007/AM14/	Meet No/Date:10/80-ALC2/2013 06.08.2013 Lic.No/Date:0510351414 11.04.2013	Status: Deferred Defer Date:17.09.2013 Decision : Based on DIPP letter dated 6.8.2013, the Committee decided to seek information from firm on the following: 1. Difference in export and import items with details of manufacturing operations on import item. 2. Use of export product. 3. Net weight of other inputs in export products, imported or indigenous, if any.
41	Case No.: 2/7/80-ALC2/2013 HQ File :01/80/050/00096/AM14/	Party Name:GL&V INDIA PRIVATE LIMITED RLA File :31/83/040/00222/AM13/	Meet No/Date:10/80-ALC2/2013 06.08.2013 Lic.No/Date:3110057901 12.04.2013	Approved Decision : The Committee decided to ratify norms of subject authorization as per MEME UO No. 30(40)/13-ME dated 29.7.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.
	Case No.: 4/10/80-ALC2/2013	Party Name:ENERTECH ENGINEERING PVT LTD	Meet No/Date:10/80-ALC2/2013 06.08.2013	Status: Deferred

42	HQ File :01/80/050/00159/AM14/	RLA File :09/24/040/00626/AM13/	Lic.No/Date:0910055860 25.04.2013	Defer Date:17.09.2013
Decision : The Committee decided to forward copy of application to MSME for examination and comments.				
43	Case No.:15/7/80-ALC2/2013	Party Name:LURGI INDIA COMPANY PVT.LTD.	Meet No/Date:10/80-ALC2/2013 06.08.2013	Status: Deferred
	HQ File :01/80/050/00109/AM14/	RLA File :05/23/040/00004/AM14/	Lic.No/Date:0510352785 30.04.2013	Defer Date:17.09.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 22.7.2013 and decided to remind them for expediting their reply.			
44	Case No.:2/10/80-ALC2/2013	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:10/80-ALC2/2013 06.08.2013	Status: Deferred
	HQ File :01/80/050/00157/AM14/	RLA File :07/24/040/00016/AM14/	Lic.No/Date:0710095139 01.05.2013	Defer Date:17.09.2013
	Decision : The Committee decided to forward copy of application to DIPP for examination and comments.			
45	Case No.:10/7/80-ALC2/2013	Party Name:DIGI DRIVES PLTD	Meet No/Date:10/80-ALC2/2013 06.08.2013	Status: Deferred
	HQ File :01/80/050/00104/AM14/	RLA File :05/23/040/00022/AM14/	Lic.No/Date:0510353098 03.05.2013	Defer Date:17.09.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 22.7.2013 and decided to remind them for expediting their reply.			
46	Case No.:3/10/80-ALC2/2013	Party Name:PUTZMEISTER CONCRETE MACHINES PRIVATE LIMITED,	Meet No/Date:10/80-ALC2/2013 06.08.2013	Approved
	HQ File :01/80/050/00158/AM14/	RLA File :17/24/040/00003/AM14/	Lic.No/Date:1710005309 06.05.2013	
	Decision : Based on DHI letter dated 6.8.2013, the Committee decided to ratify norms of subject authorization as per General Note-4 of Engineering Products. RLA may take necessary action accordingly.			
47	Case No.:1/7/80-ALC2/2013	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2013 06.08.2013	Status: Deferred
	HQ File :01/80/050/00095/AM14/	RLA File :05/24/040/00036/AM14/	Lic.No/Date:0510353484 08.05.2013	Defer Date:17.09.2013
	Decision : Based on DIPP letter dated 6.8.2013, the Committee decided to seek information from firm on the following: 1. Information in respect of Sl. No. 6 & 9 of Standard Deficiency Format-export product wise. 2. Brass Bar blank size and weight thereof supported by size & weight of component to be manufactured – export product wise. 3. Cutting allowance and end cutting loss on brass bar			
48	Case No.:16/7/80-ALC2/2013	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2013 06.08.2013	Status: Deferred
	HQ File :01/80/050/00110/AM14/	RLA File :05/24/040/00037/AM14/	Lic.No/Date:0510353487 08.05.2013	Defer Date:17.09.2013
	Decision : Based on DIPP letter dated 6.8.2013, the Committee decided to seek information from firm on the following: 1. Information in respect of Sl. No. 6 & 9 of Standard Deficiency Format-export product wise. 2. Brass Bar blank size and weight thereof supported by size & weight of component to be manufactured – export product wise. 3. Cutting allowance and end cutting loss on brass bar			
49	Case No.:11/7/80-ALC2/2013	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:10/80-ALC2/2013 06.08.2013	Status: Deferred
	HQ File :01/80/050/00105/AM14/	RLA File :05/24/040/00035/AM14/	Lic.No/Date:0510353739 10.05.2013	Defer Date:17.09.2013
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			
50	Case No.:12/7/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:10/80-ALC2/2013 06.08.2013	Status: Deferred
	HQ File :01/80/050/00106/AM14/	RLA File :05/23/040/00019/AM14/	Lic.No/Date:0510353876 13.05.2013	Defer Date:17.09.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 22.7.2013 and decided to remind them for expediting their reply.			
51	Case No.:13/7/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:10/80-ALC2/2013 06.08.2013	Status: Deferred
	HQ File :01/80/050/00107/AM14/	RLA File :05/23/040/00032/AM14/	Lic.No/Date:0510353880 13.05.2013	Defer Date:17.09.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 22.7.2013 and decided to remind them for expediting their reply.			
52	Case No.:14/7/80-ALC2/2013	Party Name:DOOSAN POWER SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2013 06.08.2013	Approved
	HQ File :01/80/050/00108/AM14/	RLA File :04/24/040/00003/AM14/	Lic.No/Date:0410146140 14.05.2013	
	Decision :Based on DHI letter dated 6.8.2013, the Committee decided to ratify norms of subject authorization as under: "The description of export product should be amended to read as " Boiler Pressure Piping". Inputs items 1 – 6 – 1.02 kg/kg content of relevant tube. RLA may take necessary action accordingly.			
53	Case No.:7/10/80-ALC2/2013	Party Name:HASSIA PACKAGING PVT. LTD	Meet No/Date:10/80-ALC2/2013 06.08.2013	Status: Deferred
	HQ File :01/80/050/00162/AM14/	RLA File :31/83/040/00026/AM14/	Lic.No/Date:3110058411 21.05.2013	Defer Date:17.09.2013
	Decision : The Committee decided to seek certain information from firm required by MSME.			
54	Case No.:6/10/80-ALC2/2013	Party Name:LICRA GREEN TECHNOLOGIES	Meet No/Date:10/80-ALC2/2013 06.08.2013	Status: Deferred
	HQ File :01/80/050/00161/AM14/	RLA File :07/24/040/00019/AM14/	Lic.No/Date:0710095521 22.05.2013	Defer Date:17.09.2013
	Decision : The Committee noted that firm was asked to provide certain information vide letter dated 5.8.2013.			
55	Case No.:20/10/80-ALC2/2013	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:10/80-ALC2/2013 06.08.2013	Approved
	HQ File :01/80/050/00175/AM14/	RLA File :03/94/040/00122/AM14/	Lic.No/Date:0310735425 23.05.2013	
	Decision : Based on DIPP letter dated 6.8.2013, the Committee decided to ratify norms of subject authorization as under: 1. Net empty weights of 26.5 MT & 60 MT may be specified with the quantities of export products at Sl. No. 1 & 2 respectively. 2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 & 2. 3. Quantity of import item at Sl. No. 1 may be allowed as 19022 Kgs. inclusive of 14 % wastage after 1/3 rd recovery from scrap. 4. Quantity of import item at Sl. No. 2 may be allowed as 10858 Kgs. (4747.6 Mtrs.) inclusive of 2 % wastage . 5. Quantities of import items at Sl. Nos. 3, 4 & 5 may be allowed as 604 Kgs. each. RLA may take necessary action accordingly.			
56	Case No.:13/10/80-ALC2/2013	Party Name:NASH INDUSTRIES (I) PVT LTD	Meet No/Date:10/80-ALC2/2013 06.08.2013	Status: Deferred
	HQ File :01/80/050/00168/AM14/	RLA File :07/24/040/00051/AM14/	Lic.No/Date:0710095583 27.05.2013	Defer Date:17.09.2013
	Decision : On the recommendation of DIPP, the Committee decided to seek information as per Sr.No. 3,4,5,11&11A of Standard Deficiency Format.			
57	Case No.:23/10/80-ALC2/2013	Party Name:THERMAX LTD.,	Meet No/Date:10/80-ALC2/2013 06.08.2013	Status: Deferred
	HQ File :01/80/050/00178/AM14/	RLA File :31/83/040/00045/AM14/	Lic.No/Date:3110058550 30.05.2013	Defer Date:17.09.2013
	Decision : The Committee noted that copy of application was forwarded to DHI for examination and comments.			
58	Case No.:25/10/80-ALC2/2013	Party Name:THERMAX LTD.,	Meet No/Date:10/80-ALC2/2013 06.08.2013	Status: Deferred
	HQ File :01/80/050/00180/AM14/	RLA File :31/83/040/00044/AM14/	Lic.No/Date:3110058551 30.05.2013	Defer Date:17.09.2013

	Decision : The Committee noted that copy of application was forwarded to DHI for examination and comments.			
59	Case No. :14/10/80-ALC2/2013 HQ File :01/80/050/00169/AM14/	Party Name:SARTORIUS STEDIM INDIA PVT. LTD. RLA File :07/24/040/00052/AM14/	Meet No/Date:10/80-ALC2/2013 06.08.2013 Lic No/Date:0710095689 31.05.2013	Status: Deferred Defer Date:17.09.2013
	Decision : The Committee decided to forward copy of application to DIPP for examination and comments.			
60	Case No. :28/10/80-ALC2/2013 HQ File :01/80/050/00183/AM14/	Party Name:SINTERCOM INDIA PVT LTD RLA File :31/83/040/00042/AM14/	Meet No/Date:10/80-ALC2/2013 06.08.2013 Lic.No/Date:3110058554 31.05.2013	Approved
	Decision : Based on DIPP letter dated 6.8.2013, the Committee decided to ratify norms of subject authorization as under: Taking clue from SION C-2022, Advance Authorisation may be ratified as under: - Quantity of import item at Sl. No.1 may be allowed as 5783.4 Kgs. as 1.05 Kgs./Kg. content in the export product at Sl. No. 1. - Quantity of import item at Sl. No.2 may be allowed as 6675.99 Kgs. as 1.032 Kgs./Kg. content in the export products at Sl. No. 2 to 5 as claimed by the firm. - Quantity of import item at Sl. No.3 may be allowed as 973.7 Kgs. as 1.05 Kgs./Kg. content in the export products at Sl. No. 6 & 7. RLA may take necessary action accordingly.			
61	Case No. :41/10/80-ALC2/2013 HQ File :01/80/050/00196/AM14/	Party Name:MICRON INSTRUMENTS PVT LTD RLA File :05/24/040/00033/AM14/	Meet No/Date:10/80-ALC2/2013 06.08.2013 Lic.No/Date:0510356205 04.06.2013	Approved
	Decision : Based on DIPP letter dated 6.8.2013, the Committee decided to ratify norms of subject authorization on repeat basis as per Advance Authorization No. 0510312193 dated 23.12.2011 ratified in Norms Committee Meeting No. 22/12 dated 24/01/2012: - Net weight of export product may be specified as 551 Kgs. - Quantity of import item may be allowed as 2413.4 Kgs. inclusive of 338% wastage after taking 6% recovery from scrap. RLA may take necessary action accordingly.			
62	Case No. :17/10/80-ALC2/2013 HQ File :01/80/050/00172/AM14/	Party Name:LARSEN & TOUBRO LIMITED RLA File :03/95/040/00172/AM14/	Meet No/Date:10/80-ALC2/2013 06.08.2013 Lic.No/Date:0310736876 06.06.2013	Status: Deferred Defer Date:17.09.2013
	Decision : Based on DIPP letter dated 6.8.2013, the Committee decided to seek information from firm on the following: - Net weight of indigenous items in the export product. - Information in respect of Sl. No. 3, 4, 5, 11 & 11A of Standard Deficiency Format. - Basis for requirement of Clad Plates (import item at Sl. No.1) and justification for the wastage claimed on this item, supported by the dimensions of items/parts to be manufactured from this item.			
63	Case No. :18/10/80-ALC2/2013 HQ File :01/80/050/00173/AM14/	Party Name:LARSEN & TOUBRO LIMITED RLA File :03/95/040/00184/AM14/	Meet No/Date:10/80-ALC2/2013 06.08.2013 Lic.No/Date:0310736870 06.06.2013	Status: Deferred Defer Date:17.09.2013
	Decision : Based on DIPP letter dated 6.8.2013, the Committee decided to seek information from firm on the following: - Net weight of indigenous items in the export product. - Information in respect of Sl. No. 5, 11 & 13 of Standard Deficiency Format. - Information in respect of Sl. No. 11A of Standard Deficiency Format for import item at Sl. No. 1 - For net weight of components to be manufactured from import items at Sl. No.1 & 2, details of components with net weights thereof may be indicated. - No. of Production Test Coupons and weight thereof at import item at Sl. No. 3 and justification/basis for the quantities of "Production Test coupons" . The Committee also observed that firm is supplying goods to M/s. Reliance Industries Ltd against Invalidation Letter dated 29.5.2013 of EPCG Licence No.0330035743 dated 10.5.2013. The Committee decided to seek following information from firm: [i] copy of EPCG licence [ii] CIF value of licence [iii] whether this licence was issued under zero duty or 3 per cent scheme. [iv] Custom duty saved amount. [v] how EPCG licence holder intends to discharge EO against EPCG licence.			
64	Case No. :26/10/80-ALC2/2013 HQ File :01/80/050/00181/AM14/	Party Name:SPARKLINE EQUIPMENTS PVT.LTD, RLA File :31/83/040/00213/AM13/	Meet No/Date:10/80-ALC2/2013 06.08.2013 Lic.No/Date:3110058856 12.06.2013	Approved
	Decision : Based on DHI letter dated 6.8.2013, the Committee decided to ratify norms of subject authorization as per General Note-4 of Engineering Products. RLA may take necessary action accordingly.			
65	Case No. :29/10/80-ALC2/2013 HQ File :01/80/050/00184/AM14/	Party Name:PRIJAI HEAT EXCHANGERS PVT. LTD. RLA File :03/95/040/00156/AM14/	Meet No/Date:10/80-ALC2/2013 06.08.2013 Lic.No/Date:0310737293 12.06.2013	Status: Deferred Defer Date:17.09.2013
	Decision : On the recommendation of DIPP, the Committee decided to seek information from firm as per Sr.No. 3,4,5 & 11 of Standard Deficiency Format.			
66	Case No. :16/10/80-ALC2/2013 HQ File :01/80/050/00171/AM14/	Party Name:LARSEN & TOUBRO LIMITED RLA File :03/95/040/00178/AM14/	Meet No/Date:10/80-ALC2/2013 06.08.2013 Lic.No/Date:0310737324 13.06.2013	Status: Deferred Defer Date:17.09.2013
	Decision : Based on DIPP letter dated 6.8.2013, the Committee decided to seek information from firm on the following: - Net weight of indigenous items in the export product. - Information in respect of Sl. No. 5, 11 & 13 of Standard Deficiency Format. - For net weight of components to be manufactured from import items at Sl. No.1 & 2, details of components with net weights thereof may be indicated. - Weight of Test Coupons at Sl. No. 4 of import items has been indicated as 100 MT which appears to on very high side and the same may be clarified - Justification/basis for the quantities of "Test coupons" at import items Sl. No. 3 & 4. - Detailed calculations for the quantities of import item at Sl. No. 5 supported by length and number of tubes in the export product			
67	Case No. :5/10/80-ALC2/2013 HQ File :01/80/050/00160/AM14/	Party Name:ALSTOM INDIA LIMITED, RLA File :03/94/040/00236/AM14/	Meet No/Date:10/80-ALC2/2013 06.08.2013 Lic.No/Date:0310737800 14.06.2013	Approved
	Decision : Based on DHI letter dated 6.8.2013, the Committee decided to ratify norms of subject authorization as under: In the EP, steam rate of 2120 Te/hr. may be added. Input items No. 1&4 – 1.02 kg/kg of relevant tube. Input items No.2&3 – 1.05 kg/kg of relevant plate. Input item No.5 – to allowed on net to net basis with accountability clause. RLA may take necessary action accordingly.			
68	Case No. :30/10/80-ALC2/2013 HQ File :01/80/050/00185/AM14/	Party Name:TEMA INDIA LIMITED RLA File :03/95/040/00187/AM14/	Meet No/Date:10/80-ALC2/2013 06.08.2013 Lic.No/Date:0310737757 14.06.2013	Status: Deferred Defer Date:17.09.2013
	Decision : Based on DIPP letter dated 6.8.2013, the Committee decided to seek information from firm on the following: - Information in respect of Sl. No. 4, 5 & 11. of Standard Deficiency Format-export . - Detailed calculations for the quantity of Tubes (import items at Sl. No. 4 & 5) supported by length and number of tubes in the export products. - Use of import item at Sl. No. 3 and basis/justification for its quantity. - Basis for the quantities of import items with quantities of import items in each export item supported by documentary evidence.			
69	Case No. :21/10/80-ALC2/2013 HQ File :01/80/050/00176/AM14/	Party Name:UNI VTL PRECISION PVT. LTD. RLA File :03/95/040/00212/AM14/	Meet No/Date:10/80-ALC2/2013 06.08.2013 Lic.No/Date:0310737939 17.06.2013	Status: Deferred Defer Date:17.09.2013
	Decision :The Committee noted that the case is under examination of MSME and decided to await comments.			
70	Case No. :46/10/80-ALC2/2013 HQ File :01/80/050/00201/AM14/	Party Name:SHAKTI PUMPS (INDIA) LTD., RLA File :56/24/040/00007/AM14/	Meet No/Date:10/80-ALC2/2013 06.08.2013 Lic.No/Date:5610002310 17.06.2013	Status: Deferred Defer Date:17.09.2013
	Decision : Based on DIPP letter dated 6.8.2013, the Committee decided to seek information from firm on the following:			

	1. Information in respect of Sl. No. 4, 5 & 8 of Standard Deficiency Format, export product wise. 2. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No. 1, 2, 5 & 13, export product wise. 3. Size/Specs. of import item at Sl. No. 6 and justification/basis for quantity of this item. Net length of rubber cable in each export product may also be indicated.
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71	Case No.:10/10/80-ALC2/2013	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:10/80-ALC2/2013 06.08.2013	Status: Deferred
	HQ File :01/80/050/00165/AM14/	RLA File :04/24/040/00017/AM14/	Lic.No/Date:0410147322 20.06.2013	Defer Date:17.09.2013
	Decision : The Committee noted that firm was asked to provide certain information vide letter dated 5.8.2013 and firm's reply is awaited.			

72	Case No.:27/10/80-ALC2/2013	Party Name:SPARKLINE EQUIPMENTS PVT.LTD,	Meet No/Date:10/80-ALC2/2013 06.08.2013	Status: Deferred
	HQ File :01/80/050/00182/AM14/	RLA File :31/83/040/00040/AM14/	Lic.No/Date:3110059032 20.06.2013	Defer Date:17.09.2013
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

73	Case No.:40/10/80-ALC2/2013	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:10/80-ALC2/2013 06.08.2013	Approved
	HQ File :01/80/050/00195/AM14/	RLA File :05/24/040/00093/AM14/	Lic.No/Date:0510357869 21.06.2013	
	Decision : Based on DIPP letter dated 6.8.2013, the Committee decided to ratify norms of subject authorization on repeat basis as per Advance Authorization No. 0510295994 dated 07.07.2011 ratified in Norms Committee Meeting No. 09/12 dated 26/07/2011: 1. Net weight of export product may be specified as 705.6 Kgs. 2. Quantity of import item may be allowed as 2963.5 Kgs. inclusive of 320% wastage after taking 6% recovery from scrap RLA may take necessary action accordingly.			

74	Case No.:42/10/80-ALC2/2013	Party Name:LION HOLDINGS PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2013 06.08.2013	Status: Deferred
	HQ File :01/80/050/00197/AM14/	RLA File :05/23/040/00107/AM14/	Lic.No/Date:0510357747 21.06.2013	Defer Date:17.09.2013
	Decision : The Committee noted that firm was asked to provide certain information required by MSME, vide letter dated 5.8.2013 and reply is awaited.			

75	Case No.:8/10/80-ALC2/2013	Party Name:MODINE THERMAL SYSTEMS PVT. LTD.	Meet No/Date:10/80-ALC2/2013 06.08.2013	Status: Deferred
	HQ File :01/80/050/00163/AM14/	RLA File :04/24/040/00038/AM14/	Lic.No/Date:0410147388 24.06.2013	Defer Date:17.09.2013
	Decision : On the recommendation of DIPP, the Committee decided to seek information from firm as per Sr.No.3,4,5&11 of Standard Deficiency Format.			

76	Case No.:9/10/80-ALC2/2013	Party Name:MODINE THERMAL SYSTEMS PVT. LTD.	Meet No/Date:10/80-ALC2/2013 06.08.2013	Status: Deferred
	HQ File :01/80/050/00164/AM14/	RLA File :04/24/040/00037/AM14/	Lic.No/Date:0410147387 24.06.2013	Defer Date:17.09.2013
	Decision : On the recommendation of DIPP, the Committee decided to seek information from firm as per Sr.No.3,4,5&11 of Standard Deficiency Format.			

77	Case No.:15/10/80-ALC2/2013	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:10/80-ALC2/2013 06.08.2013	Status: Deferred
	HQ File :01/80/050/00170/AM14/	RLA File :03/95/040/00190/AM14/	Lic.No/Date:0310738812 24.06.2013	Defer Date:17.09.2013
	Decision : Based on DIPP letter dated 6.8.2013, the Committee decided to seek information on following from firm: 1. Net weight of indigenous items in the export product. 2. Justification/basis for the quantities of "Test coupons" at import items t Sl. No. 6. 3. Detailed calculations for the quantities of import items at Sl. No. 8,9 & 10 supported by length and number of tubes/pipes/ferrules in the export product 4. Specific use of import item at Sl. No. 21 and basis for its quantity.			

78	Case No.:19/10/80-ALC2/2013	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:10/80-ALC2/2013 06.08.2013	Approved
	HQ File :01/80/050/00174/AM14/	RLA File :03/94/040/00257/AM14/	Lic.No/Date:0310739149 26.06.2013	
	Decision : Based on DIPP letter dated 6.8.2013, the Committee decided to ratify norms of subject authorization as under: 1. Net empty weight of 39.83 MT may be specified with the quantity of export product. 2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1, 3, 4 & 5. 3. Quantity of import item at Sl. No. 1 may be allowed as 111.2 Kgs. inclusive of 2 % wastage . 4. Quantity of import item at Sl. No. 2 may be allowed as 23 Nos. on net to net basis. Duty free weight of this item may be allowed as specified for i.e. 12269 Kgs inclusive of 5 % wastage. 5. Quantity of import item at Sl. No. 3 may be allowed as 13290 Kgs. inclusive of 25.2 % wastage after 1/3 rd recovery from scrap. 6. Quantity of import item at Sl. No. 4 may be allowed as 51.4 Kgs. (1.36 Mtrs.) inclusive of 2 % wastage. 7. Quantity of import item at Sl. No. 5 may be allowed as 15201 Kgs. (9671 Mtrs.) inclusive of 3 % wastage. 8. Quantities of import items at Sl. Nos. 6,7 & 8 may be allowed as 239 Kgs. each. RLA may take necessary action accordingly.			

79	Case No.:32/10/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:10/80-ALC2/2013 06.08.2013	Status: Deferred
	HQ File :01/80/050/00187/AM14/	RLA File :05/23/040/00115/AM14/	Lic.No/Date:0510358118 26.06.2013	Defer Date:17.09.2013
	Decision : The Committee decided to check from whether it is a case of physical exports or deemed exports. It is also seen from the number of items which are imported are pipe fittings, for instance, Sr.No.7,8,9,10 etc and the description of the export product also shows Pre-fabricated pipe, pipe fittings. The Committee felt that from the description of the EP, words pipe and pipe fittings needs to be removed. Accordingly, the Committee decided to advise firm to get description of the export products amended from RA and inform to the Committee.			

80	Case No.:33/10/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:10/80-ALC2/2013 06.08.2013	Status: Deferred
	HQ File :01/80/050/00188/AM14/	RLA File :05/23/040/00114/AM14/	Lic.No/Date:0510358117 26.06.2013	Defer Date:17.09.2013
	Decision : The Committee decided to check from whether it is a case of physical exports or deemed exports. It is also seen from the number of items which are imported are pipe fittings, for instance, Sr.No.7,8,9,10 etc and the description of the export product also shows Pre-fabricated pipe, pipe fittings. The Committee felt that from the description of the EP, words pipe and pipe fittings needs to be removed. Accordingly, the Committee decided to advise firm to get description of the export products amended from RA and inform to the Committee.			

81	Case No.:35/10/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:10/80-ALC2/2013 06.08.2013	Status: Deferred
	HQ File :01/80/050/00190/AM14/	RLA File :05/23/040/00116/AM14/	Lic.No/Date:0510358114 26.06.2013	Defer Date:17.09.2013
	Decision : The Committee decided to check from whether it is a case of physical exports or deemed exports. It is also seen from the number of items which are imported are pipe fittings, for instance, Sr.No.7,8,9,10 etc and the description of the export product also shows Pre-fabricated pipe, pipe fittings. The Committee felt that from the description of the EP, words pipe and pipe fittings needs to be removed. Accordingly, the Committee decided to advise firm to get description of the export products amended from RA and inform to the Committee.			

82	Case No.:36/10/80-ALC2/2013	Party Name:KOBELCO CONSTRUCTION EQUIPMENT INDIA PVT.LTD.	Meet No/Date:10/80-ALC2/2013 06.08.2013	Approved
	HQ File :01/80/050/00191/AM14/	RLA File :05/23/040/00112/AM14/	Lic.No/Date:0510358123 26.06.2013	
	Decision : Based on DHI letter dated 6.8.2013, the Committee decided to ratify norms of subject authorization as per General Note-4 of Engineering Products. RLA may take necessary action accordingly.			

83	Case No.:24/10/80-ALC2/2013	Party Name:THERMAX LTD.,	Meet No/Date:10/80-ALC2/2013 06.08.2013	Status: Deferred
	HQ File :01/80/050/00179/AM14/	RLA File :31/83/040/00050/AM14/	Lic.No/Date:3110059102 27.06.2013	Defer Date:17.09.2013
	Decision : The Committee noted that copy of application was forwarded to DHI for examination and comments.			

84	Case No.:11/10/80-ALC2/2013	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:10/80-ALC2/2013 06.08.2013	Status: Deferred
	HQ File :01/80/050/00166/AM14/	RLA File :04/24/040/00044/AM14/	Lic.No/Date:0410147660 01.07.2013	Defer Date:17.09.2013
	Decision : The Committee noted that firm was asked to provide certain information required by MSME. vide letter dated 5.8.2013 and firm's reply is awaited.			

85	Case No.:22/10/80-ALC2/2013	Party Name:RUD INDIA CHAIN PVT. LTD.	Meet No/Date:10/80-ALC2/2013 06.08.2013	Status: Deferred
	HQ File :01/80/050/00177/AM14/	RLA File :03/95/040/00254/AM14/	Lic.No/Date:0310739683 01.07.2013	Defer Date:17.09.2013
	Decision : The Committee decided to forward copy of application to MSME for examination and comments.			
86	Case No.:31/10/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:10/80-ALC2/2013 06.08.2013	Status: Deferred
	HQ File :01/80/050/00186/AM14/	RLA File :05/23/040/00139/AM14/	Lic.No/Date:0510358720 04.07.2013	Defer Date:17.09.2013
	Decision : The Committee decided to check from whether it is a case of physical exports or deemed exports. It is also seen from the number of items which are imported are pipe fittings, for instance, Sr.No.7,8,9,10 etc and the description of the export product also shows Pre-fabricated pipe, pipe fittings. The Committee felt that from the description of the EP, words pipe and pipe fittings needs to be removed. Accordingly, the Committee decided to advise firm to get description of the export products amended from RA and inform to the Committee.			
87	Case No.:44/10/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:10/80-ALC2/2013 06.08.2013	Status: Deferred
	HQ File :01/80/050/00199/AM14/	RLA File :05/23/040/00113/AM14/	Lic.No/Date:0510358721 04.07.2013	Defer Date:17.09.2013
	Decision : The Committee noted that the firm is making deemed export supply to petroleum exploration project. The Committee decided to take an opinion from Policy Section-VI of DGFT.			
88	Case No.:34/10/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:10/80-ALC2/2013 06.08.2013	Status: Deferred
	HQ File :01/80/050/00189/AM14/	RLA File :05/23/040/00127/AM14/	Lic.No/Date:0510359006 08.07.2013	Defer Date:17.09.2013
	Decision : The Committee decided to seek information on following from firm as per DIPP letter NO. 12/31/2013-TSW/88 dated 6.8.2013: 1. Information in respect of sl. No. 3,4,5,11 & 13 of Standard Deficiency Format. 2. Quantities of import items at sl. Nos. 2 to 4,7,8,15,16,18&19 in Nos. also in addition to their weights. 3. Quantity of item at Sl. No. 17 in meters also in addition to its weight. 4. Specific use of import item at Sl.No. 21 and justification /basis for its quantity.			
89	Case No.:43/10/80-ALC2/2013	Party Name: BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:10/80-ALC2/2013 06.08.2013	Approved
	HQ File :01/80/050/00198/AM14/	RLA File :05/23/040/00105/AM14/	Lic.No/Date:0510359232 09.07.2013	
	Decision : Based on DHI letter dated 6.8.2013, the Committee decided to ratify norms of subject authorization as under: Item 1&2 and 5 to 7 – To be allowed on net to net basis with accountability clause. Item 3&4 within 5% of FOB value (SION C-1891). RLA may take necessary action accordingly.			
90	Case No.:45/10/80-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/80-ALC2/2013 06.08.2013	Status: Deferred
	HQ File :01/80/050/00200/AM14/	RLA File :11/24/040/00002/AM14/	Lic.No/Date:1110027559 11.07.2013	Defer Date:17.09.2013
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			
91	Case No.:39/10/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:10/80-ALC2/2013 06.08.2013	Status: Deferred
	HQ File :01/80/050/00194/AM14/	RLA File :05/23/040/00144/AM14/	Lic.No/Date:0510359603 12.07.2013	Defer Date:17.09.2013
	Decision : The Committee decided to check from whether it is a case of physical exports or deemed exports. It is also seen from the number of items which are imported are pipe fittings, for instance, Sr.No.7,8,9,10 etc and the description of the export product also shows Pre-fabricated pipe, pipe fittings. The Committee felt that from the description of the EP, words pipe and pipe fittings needs to be removed. Accordingly, the Committee decided to advise firm to get description of the export products amended from RA and inform to the Committee.			
92	Case No.:12/10/80-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/80-ALC2/2013 06.08.2013	Status: Deferred
	HQ File :01/80/050/00167/AM14/	RLA File :04/24/040/00047/AM14/	Lic.No/Date:0410148045 17.07.2013	Defer Date:17.09.2013
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			
93	Case No.:1/10/80-ALC2/2013	Party Name:GL&V INDIA PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2013 06.08.2013	Status: Deferred
	HQ File :01/80/050/00156/AM14/	RLA File :31/83/040/00072/AM14/	Lic.No/Date:3110059471 18.07.2013	Defer Date:17.09.2013
	Decision : The Committee noted that copy of application has not been received and decided to request RA/firm to immediately forward copy of application for consideration of the case.			

S.No.242

Case No. A/R-107	M/s. Shree Electricals Pune	HQF.No.01/80/050/00975/AM08/DES.I	Lic. No. & date
Meeting No.10/14		RA.F.No.31/24/040/00204/AM08	3110031243 dt.22.10.2007
Date: 06.08.2013		Fixation of norms	

The Committee noted that firm had attended personal hearing before the Committee on 14.5.2013 and subsequently furnished a written reply. The Committee deliberated the case again and decided to reaffirm the earlier decision of NC and closed the case on the part of NC-I. RLA may take necessary action accordingly.

S.No.243

Case No. A/R-136	M/s. Pneumatic (India) Pvt. Ltd.,	HQF.No.01/80/050/00453/AM12/DES.I	Lic. No. & date
Meeting No.10/14		RA.F.No.05/24/040/00236/AM12	0510304983 dt.11.10.2011
Date: 06.08.2013		Modification of norms	

Based on DIPP letter dated 6.8.2013, the Committee decided to ratify norms of subject authorization as under:

- Quantities of import items from Sl. No. 1 to 32 and 35 to 60 may be allowed on net to net basis with accountability clause.
- Quantity of import item at Sl. No. 33 may be allowed as 14,604,775 gms. inclusive of 88.7 % wastage after 50 % recovery from scrap.
- Quantity of import item at Sl. No. 34 may be allowed as 621,638 gms. inclusive of 114.9 % wastage after 50 % recover from scrap.

RLA may take necessary action accordingly.

S.No.244

Case No. A/R-137	M/s. Flovel Energy Pvt. Limited, Faridabad	HQF.No.01/81/050/00396/AM11/DES-II/DES-I	Lic. No. & date
Meeting No.10/14		RA.F.No.05/23/040/00135/AM11	0510271787
Date: 06.08.2013		Ratification of norms	

The Committee considered the case and noted that:

- [i] This case was earlier considered in Norms Committee-II and rejected the case as per written comments of DHI vide UO No.3(13)/2011/TSW(B) dated 2.8.2011 stating that from the description of export product and imported items that there is no manufacturing activity involved in the proposal. Moreover, quantity of export product has been shown as one number while two numbers completely built synchronous generator are being imported.

- [ii] Subsequently, the firm appeared before the Norms Committee-I and explained the details of activities carried out. The firm has also submitted written replies vide their letters dated 9.5.2013 and 17.6.2013.

Accordingly, the Committee deliberated the written comments offered by DHI vide UO No. 3(11)/13-TSW(B)/147 dated 8.7.2013 after examination of firm's letters dated 9.5.2013 and 17.6.2013. The Committee observed that supply against this authorization is to a non-mega Balso hydro power project and it is seen from the list of item of import and export that:

- [a] The firm has imported "Horizontal Shaft Synchronous Generator" SSA 800 3.125 KVA B3R10P 6600V 50 Hz IP23. The ITC HS Code of import item is 85016420 [As per Amendment Sheet No.1 dated 4.1.2011 attached to subject licence issued by CLA].

- [b] The firm has exported "Horizontal Shaft Synchronous Generator". The ITC HS Code of export product is 85016420.

The Committee concluded that the firm has imported the above item and supplied as it is and hence facility of Advance Authorization cannot not be allowed as per Policy Circular No. 50 dated 28.02.2011. The Committee decided to finally reject this case and closed the same on the part of NC-I. RLA may take necessary action accordingly.

S.No.245

Case No. A/R-1	M/s. Dymatic	HQF.No.01/80/050/00460/AM11/DES-I	Lic. No. & date
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138	Technologies Ltd., Bangalore	I	
Meeting No.10/14		RA.F.No.07/24/040/00189/AM11	0710074081 dt.06.09.2010
Date: 06.08.2013		Fixation of norms	

The Committee noted that firm vide its letter dated 18.6.2013 requested for more time for providing their reply. Case deferred to 17.09.2013.

S.No.246				
Case No. A/R-140	M/s. Tema India Ltd., Mumbai	HQF.No.01/80/050/00042/AM12/DES-I	Lic. No. & date	
Meeting No.10/14		RA.F.No.03/95/040/00950/AM11	(i) 0310603295 dt.26.11.2010	
Date: 06.08.2013		Fixation of norms	0310617937 dt.25.02.2011	

The Committee noted that firm has not replied to deficiency letter dated 29.4.2013 followed by reminder dated 7.6.2013 and final reminder dated 23.7.2013 and decided to await 15 days more to receive reply from firm. Case deferred to 17.09.2013.

S.No.247				
Case No. A/R-04	M/s. Kramski Stamping India Pvt. Ltd., Vellore(TN)	HQF.No.01/80/050/00104/AM13/DES-I	Lic. No. & date	
Meeting No.10/14		RA.F.No.04/24/040/00318/AM12	0410135264 dt.30.03.2012	
Date: 06.08.2013		Revision of norms		

The Committee decided to revise norms of subject authorization as per MSME UO No. 30(206)2011-ME dated 12.7.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.

S.No.248				
Case No. A/R-05	M/s. IDMC Limited, Udyog Nagar	HQF.No.01/80/050/00509/AM10/DES-I	Lic. No. & date	
Meeting No.10/14		RA.F.No.34/24/040/00107/AM10	3410025330 dt.09.10.2009	
Date: 06.08.2013		Revision of norms		

The Committee noted that firm has not replied to deficiency letter dated 22.7.2013 and decided to remind them for expediting their reply. Case deferred to 17.09.2013.

S.No.249				
Case No. A/R-07	M/s. Precise Process Control, Baroda	HQF.No.01/80/050/00932/AM07/DES-I	Lic. No. & date	
Meeting No.10/14		RA.F.No.34/24/040/00265/AM07	3410018138 dt.21.02.2007	
Date: 06.08.2013		Fixation of norms		

The Committee noted that firm has not replied to deficiency letter dated 27.7.2013 and decided to remind them for expediting their reply. Case deferred to 17.09.2013.

S.No.250				
Case No. A/R-24	M/s. Atlas Copco (India) Ltd., Pune	HQF.No.01/80/162/00691/AM11/DES-I	Lic. No. & date	
Meeting No.10/14		RA.F.No.03/24/042/00078/AM02	0310110065 dt.12.11.2001	
Date: 06.08.2013		Fixation of norms		

The Committee noted that a reply from firm has been just received and decided to forward copy to DIPP for examination and comments. Case deferred to 17.09.2013.

S.No.251				
Case No. A/R-26	M/s. Sage Metals Ltd.,	HQF.No.01/80/050/00590/AM12/DES-I	Lic. No. & date	
Meeting No.10/14		RA.F.No.05/24/040/00396/AM12	0510317514 dt.13.02.2012	
Date: 06.08.2013		Amendment of Norms		

Based on DIPP letter dated 6.8.2013, the Committee decided to modify norms of subject authorization as under:

- Words "namely, Pump body, Air Vent, Volute cases, Sprinklers, Valve on elbow, Coupler, Quick rising, Bends, Tee, Elbow containing Copper Alloy machined castings: 100019 Kgs, Aluminium Alloy machined casting: 50061 Kgs. Derlin(Plastic) 7500 Kgs, Hytel(Plastic) 7500 Kgs and Rubber parts 5000 Kgs" may be suffixed with the description of export product.
- Description of import item at Sl. No. 1 may be modified as "Relevant Copper Alloy-Ingot/scrap" and its quantity may be allowed as 110021 Kgs. inclusive of 10 % wastage. (as per sub-committee report).

RLA may take necessary action accordingly.

S.No.252				
Case No. A/R-42	M/s. Bharat Heavy Electricals	HQF.No.01/80/050/00773/AM11/DES-I	Lic. No. & date	
Meeting No.10/14		RA.F.No.09/24/040/00380/AM11	0910044575 dt.06.12.2010	
Date: 06.08.2013	Limited, Hyderabad	Ratification of norms		

The Committee noted that this case was referred to EPCG Division for clarification on eligibility for advance authorization and reply from EPCG Division is awaited. Case deferred to 17.09.2013.

S.No.253				
Case No. A/R-45	M/s. Brakes India Ltd., Chennai	HQF.No.01/80/050/01124/AM08/DES-I	Lic. No. & date	
Meeting No.10/14		RA.F.No.04/24/040/00263/AM08	0410093871 dt.15.02.2008	
Date: 06.08.2013		Request for revision / amendment of norms		

The Committee noted that firm has not replied to deficiency letter dated 11.7.2013 and decided to remind them for expediting their reply. Case deferred to 17.09.2013.

S.No.254				
Case No. A/R-51	M/s. Indian Technometal Co. Ltd., New Delhi	HQF.No.01/80/050/00557/AM12/DES-I	Lic. No. & date	
Meeting No.10/14		RA.F.No.05/23/040/00289/AM12	0510307109 dt.03.11.2011	
Date: 06.08.2013		Request for revision of norms		

The Committee decided to seek certain information from firm required by MSME vide UO no. 30(176)2011-ME dated 2.8.2013. Case deferred to 17.09.2013.

S.No.255				
Case No. A/R-52	M/s. ISGEC Heavy Engineering Ltd., Noida	HQF.No.01/80/050/00388/AM13/DES-I	Lic. No. & date	
Meeting No.10/14		RA.F.No.05/23/040/00228/AM13	0510335145 dt.19.09.2012	
Date: 06.08.2013		Request for amendment/revision of norms		

Based on DIPP letter dated 6.8.2013, the Committee decided to revise norms of subject authorization as under:

- Word "with parts and accessories" may be suffixed with the description of export items at Sl. No. 1, 2 & 3.
- UOM of export products at Sl. No. 1,2 & 3 may be amended from "Number" to "Set"

RLA may take necessary action accordingly.

S.No.256				
Case No. A/R-53	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00548/AM13/DES-I	Lic. No. & date	
Meeting No.10/14		RA.F.No.03/94/040/00779/AM13	0310717813 dt.20.12.2012	
Date: 06.08.2013		Request for revision of norms		

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred to 17.09.2013.

S.No.257				
Case No. A/R-54	Reference received from Addl. DGFT, CIA, New Delhi of M/s. Dee Development Engineers Ltd., Faridabad	HQF.No.01/80/050/00010/AM14/DES-I	Lic. No. & date	
Meeting No.10/14		RA.F.No.05/23/040/00489/AM13	0510346867 dt.21.02.2013	
Date: 06.08.2013		Request for amendment in export item & UOM of export item		

Based on DHI letter dated 6.8.2013, the Committee decided to amend norms of subject authorization as under: UOM to be accepted. The word "pipe fittings" and "rolled/welded pipes" to be deleted from EP.

RLA may take necessary action accordingly.

S.No.258				
Case No. A/R-55	Reference received from	HQF.No.01/80/050/00011/AM14/DES-I	Lic. No. & date	

Meeting No.10/14	Addl. DGFT, CLA, New Delhi of M/s. Dee	RA.F.No.05/23/040/00442/AM13	0510347745 dt.28.02.2013
Date: 06.08.2013	Development Engineers Ltd., Faridabad	Request for amendment in UOM of export item	

Based on DHI letter dated 6.8.2013, the Committee decided to amend norms of subject authorization as under: UOM to be accepted. The word "pipe fittings" and "rolled/welded pipes" to be deleted from EP. RLA may take necessary action accordingly.

S.No.259

Case No. A/R-56	Reference received from Addl. DGFT, CLA, New Delhi of M/s. Dee	HQF.No.01/80/050/00009/AM14/DES-I	Lic. No. & date
Meeting No.10/14	Development Engineers Ltd., Faridabad	RA.F.No.05/23/040/00488/AM13	0510346851 dt.21.02.2013
Date: 06.08.2013		Request for amendment in UOM of export item	

Based on DHI letter dated 6.8.2013, the Committee decided to amend norms of subject authorization as under: UOM to be accepted. The word "pipe fittings" and "rolled/welded pipes" to be deleted from EP. RLA may take necessary action accordingly.

S.No.260

Case No.C-08	M/s. M+Acer Automotive Systems Pvt. Ltd., Bangalore	HQ.F.No.01/80/162/00269/AM13/DES-I	
Meeting No.10/14			
Date: 06.08.2013		Fixation of input output norms for the export product "Solenoid" in respect of 100% EOU – reg.	

The Committee noted that firm has not replied to deficiency letter dated 22.7.2013 and decided to remind them for expediting their reply. Case deferred to 17.09.2013.

S.No.261

Case No.C-01	M/s. Eastern Machines Elements Pvt. Ltd., Maraimalai Nagar (TN)	HQ.F.No.01/80/162/00269/AM13/DES-I	
Meeting No.10/14			
Date: 06.08.2013		Fixation of input output norms for the export product "Bushes" in respect of 100% EOU – reg.	

The Committee decided to seek information from firm as per MSME UO No. 30(25)/13-ME dated 1.8.2013. Case deferred to 17.09.2013.

S.No.262

Case No. A/R-57	M/s. Bharat Heavy Electricals Ltd., Chennai	HQF.No.01/80/050/00651/AM11/DES-I	Lic. No. & date
Meeting No.10/14		RA.F.No.04/24/040/00205/AM11	0410118773 dt.10.11.2010
Date: 06.08.2013		Request for amendment of norms	

The Committee noted that Unit of Measurement (UOM) may be amended as per comments of DHI based on applicant's letter dated 24.5.2013. Earlier recommended UOM (weight) will remain the limiting factor. RLA may take necessary action accordingly.
